

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 4
IB-456/ND/2022
IA/2254/2023

IN THE MATTER OF:

Mr. Sanjay Soni Sole Proprietor of M/s. S.S. Jewellers ...PETITIONER

Vs

M/s. Ganga Business Pvt. Ltd. ...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 24.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Applicant

:Advocate Anurag Bhatt, Mr.
Lokesh Pathak, Mr. Ankur Gupta
and Mr. Vaibhav Vijayvargiya,
Advs.

For the Liquidator

:Adv Anurag Bhatt and Adv
Lokesh Pathak

For the Respondent/Corporate Debtor :

ORDER

IA/2254/2023

The present clarification is sought with respect to the Dissolution Application submitted by the Resolution Professional by the virtue of IA 2254/ND/2023 in the matter of M/S. MR. SANJAY SONI and M/S GANGA BUISENESS PRIVATE LIMITED. The Resolution Professional is directed to clarify on the following issues –

- I. What was Quantum of the investment/s made in the shares of M/s Mohan Gems Jewels Private Limited by the Corporate Debtor?
- II. It has been submitted by the Resolution Professional that, all the assets of the Corporate Debtor were sold in accordance with SARFESI Act, 2002 prior to the initiation of the CIRP. However, no proof of the same has been

filed and no documents pertaining to the aforesaid sale have been placed on record. Consequently, the applicant is directed to furnish the proof and documents corroborating the Sale of the assets of the Corporate Debtor conducted in accordance of the SARFESI Act, prior to the initiation of the CIRP against the CD.

- III. Was any Forensic/Transactional audit carried out in the present matter? If yes, then the RP is directed to file the report of the aforesaid forensic/transactional audit. If no, then what were the reasons for not conducting any forensic/transactional audit.

RP is directed to submit an additional affidavit along with the requisite documents, clarifying the aforementioned issues within 15 days from the date of this order.

List the matter on **10.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)